

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:6837

ANSWERED ON:08.05.2013

CRIMINAL AND CORRUPTION CASES AGAINST IAS AND IPS

Deka Shri Ramen;Gangaram Shri Awale Jaywant

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

(a) the number of criminal and corruption cases registered against IAS and IPS officers in the country including in Assam and the number of cases out of them solved and the steps taken to solve remaining cases/action taken against them, during the last two years and the current year;

(b) the number of IAS and IPS officers against whom disciplinary cases have been pending during the said period including Assam cadre officers;

(c) whether the CBI has requested the Government to sanction for prosecution of these IAS and IPS officers during the above period; and

(d) if so, the details thereof and the action taken by the Government in this regard?

Answer

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office.
(SHRI V. NARAYANASAMY)

(a): Criminal cases are registered by various agencies of the Central and State Government and no such data is centrally maintained.

As far as corruption cases against IAS and IPS officers in Central Government are concerned, the Central Bureau of Investigation (CBI) under the Prevention of Corruption Act 1998, undertakes their investigation. According to information provided by the CBI, 31 cases [26 Regular Cases (RCs) and 5 Preliminary Enquiries (PEs)] have been registered against IAS and IPS officers in the country during the last 2 years i.e. 2011, 2012 and current year 2013 (upto 31st March, 2013).

Out of the aforesaid 31 cases, 13 cases have been disposed from investigation/enquiry and 18 cases are at the stage of investigations/enquires.

(b): According to the All India Services (Discipline & Appeal) Rules, 1969, only such disciplinary cases against IAS and IPS officers working in the state government that have imposition of penalty of dismissal from service, removal from service, and compulsory retirement are referred to the Central Government. Besides, disciplinary cases in respect of all IAS and IPS officers on deputation with the Central Government are dealt by the Central Government.

Presently there are disciplinary cases against 47 such IAS officers and 35 such IPS officers.

(c) & (d): According to the information provided by the CBI, out of the aforesaid 31 cases, the CBI has sought sanction for prosecution in eight cases. The Government has accorded sanction in two cases.